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കേരള സർക്കാർ
GOVERNMENT OF KERALA

കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
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Part III

Commissionerate of Land Revenue

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GOVERNMENT OF KERALA
2022



Thiruvananthapuram District

Varkala Taluk

NOTICE

No: B2/1358/2022

04-02-2022

Notice is hereby given to all to whom it may be concern that Yesumani S, Villwa Mangalam,Puthenchantha, Varkala P O , Vettoor Village, Varkala Taluk of Thiruvananthapuram District has filed an application of a legal heirship certificate of his wife to produce for availing service benefits and other purposes in respect of the legal heirs of late Saritha P S, Villwa Mangalam,Puthenchantha,Varkala P O who expired on 18-01-2022.Enquiries conducted through Village Officer Vettoor and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Saritha P S that it is proposed to issue a legal heirship certificate according to this to the applicant . The mother of the deceased is alive and father is not alive. Minor(s) is/are under the protection of Sl.No 1 in the below list. Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said 3 members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Varkala within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Yesumani S	Husband	51
2	Arthana S	Daughter	21
3	Anandha Krishnan Y S	Son	14

No: B2/12667/2021

31-01-2022

Notice is hereby given to all to whom it may be concern that Radha, Mavila Veedu,Parthukonam,Manamboor P O, Manamboor Village, Varkala Taluk of Thiruvananthapuram District has filed an application of a legal heirship certificate of her son to produce before NORKA and other purposes in respect of the legal heirs of late Babu, Mavila Veedu,Parthukonam,Manamboor P O who expired on 20-08-2018 .Enquiries conducted through Village Officer Manamboor and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Babu. that it is proposed to issue a legal heirship certificate according to this to the applicant . The minor heirs are under the protection of Sri. Chandran Velayudhan , he is the father of the deceased wife. The father and wife of the deceased are not alive. Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said 3 members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Varkala within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE



Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Radha	Mother	71
2	Adith B J	Son	17
3	Abishaik B J	Son	13

No: B2/8894/2021

31-01-2022

Notice is hereby given to all to whom it may be concern that Privin Jude, Mercy Land, Moongode P O, Ottoor, Ottoor Village, Varkala Taluk of Thiruvananthapuram District has filed an application of a legal heirship certificate of his mother to produce for availing service benefits and other purposes in respect of the legal heirs of late Mercy Godwin, Mercy Land, Moongode P O, Ottoor who expired on 13-01-2019 .Enquiries conducted through Village Officer Ottoor and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Mercy Godwin. that it is proposed to issue a legal heirship certificate according to this to the applicant . Parents of the deceased is not alive Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said 3 members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Varkala within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Privin Jude	Son	35
2	Prinitha Judy	Daughter	31
3	Godwin Antony(Man missing) As per certificate No.RDOTVM/557/2019-M dtd:09/09/21 of The RDO TVM	Husband	63

